

Tezpur PS Case No-934 of 2022  
GR Case No-1834 of 2022  
U/S-302/34 of Indian Penal Code

ORDER

01.09.2022

C.R put up today along with bail application no-1140/2022 filed by petitioner namely, Must. Samiran Begum praying bail of the accused person, namely, Md. Muktar Hussain.

Heard learned counsels of both sides on the instant petition. Also perused the instant petition. The learned advocate of the petitioner has submitted that the above-named accused persons are innocent and no way connected with the alleged offence. The Ld. Counsel of the accused further submitted that in the event of his release of bail there is no chance of his absconding. Hence, prayed to allow the bail prayer of the accused person.

The prosecution story in brief is as follows that on 27.08.2022 the complainant Minara Begum has lodged the ejahar to the effect that on 26.08.2022 at about 07:00 PM her son namely, Imrajul Haque closed his shop and came to home. It is also stated that on the same day at around 09:30 PM the above-named accused called him and took him outside and since then her son not returned to his home. Thereafter, she along with other person searched him but could not trace out. It is also stated that on 27.08.2022 found the dead body of her son at the pond of Abu Ali. She suspected that the above-named committed murder of her son and thrown him into the pond. Hence, the case.

The case is under very initial stage and the alleged offence is non-bailable and cognizable in nature. The alleged offence of section-302 of IPC is exclusively triable by Hon'ble Court of

01.09.2022

Sessions. At this stage, if the accused person is released on bail, the whole process of investigation of this case will be hampered. So, under such circumstances, considering the gravity and seriousness of offence alleged against accused person and the initial stage of investigation, I find that this is not a case where the accused person can be relied upon and enlarged on bail.

Accordingly, the bail petition No-1147/2022 filed on behalf of the above-named accused persons stands rejected.

Inform all the concerned.

Sri Nabajit Bhatta  
Chief Judicial Magistrate  
Sonitpur, Tezpur